

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.239-IA/780(AHM)2024  
in  
**C.P. (IB)/108(AHM)2024**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Chetnaben Bharatkumar Patel  
V/s  
Bank of Baroda

.....Applicant

.....Respondent

**Order delivered on: 05/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/RP : Ms. Mily Ghoshal, Adv. a/w Sophia Hussain  
For the Respondent : Ms. Nalini Lodha, Adv. for BoB  
For PG : Ms. Riddhi Vadgama, Adv.

**ORDER**

**IA/780(AHM)2024**

Ld. Counsel for Bank of Baroda seeks time to file reply. She is directed to file reply on or before 11.06.2024 without further delay.

List for further consideration on 11.06.2024

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**